

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 131/MP/2022

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking implementation of Order dated 7.1.2022 in Petition No. 283/MP/2019 and for directions to the Respondents to make payments towards additional expenditure incurred / to be incurred on account of increased auxiliary consumption, O&M expenditure, consumption of raw material & waste/contaminated water disposal cost and additional working capital costs.

Petitioner : Jhajjar Power Limited

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and 4 others

Date of Hearing : **7.2.2023**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Janmali Manikala, Advocate, JPL
Shri Damodar Solanki, Advocate, JPL
Ms. Bitika Kaur, JPL
Shri M.G. Ramachandran, Senior Advocate, UHBVN & DHBVN
Ms. Poorva Saigal, Advocate, UHBVN & DHBVN
Shri Shubham Arya, Advocate, UHBVN & DHBVN
Shri Ravi Nair, Advocate, UHBVN & DHBVN
Ms. Reeha Singh, Advocate, UHBVN & DHBVN
Ms. Shikha Sood, Advocate, UHBVN & DHBVN
Ms. Anumeha Smiti, Advocate, UHBVN & DHBVN
Shri Nitish Gupta, Advocate, TPDDL
Ms. Parichita Chowdhury, Advocate, TPDDL
Ms. Shefali Sobti, TPDDL
Shri Venkatesh, Advocate, TPTCL
Shri Jatin Ghuliani, Advocate, TPTCL
Shri Mohit Mansharamani, Advocate, TPTCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner made preliminary oral submissions, in support of the prayers in the petition.

2. The learned senior counsel for the Respondent HPPC and the learned counsel for the Respondent TPTCL, objected to the preliminary submissions of the learned counsel for Petitioner and submitted that the reliefs prayed for by the Petitioner, cannot be granted in the present case.



3. However, due to paucity of time, the parties could not be heard at length. The learned counsel for the Petitioner prayed that the petition may be listed on top of the list, on any date, as convenient to the Commission.

4. Accordingly, the Commission adjourned the hearing of the matter. The Petition shall be listed for final hearing on **11.4.2023** (on top of the list). No adjournment shall be granted for any reason.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

